

उद्योग तथा घम मंत्री (श्री नारायण दत्त तिवारी) : (क) और (ख) . देश में सीमेंट की सामान्यतः कमी के कारण कदाचारों जैसे सीमेंट में ग्रन्थ ऐसी ही सामग्रियों को मिलाना या निर्माण संबंधी प्रयोजनों के लिए ऐसे अपमिश्रणों के उपयोग की संभावना को नहीं नकारा जा सकता ।

(ग) और (घ) : गैर ईमानदार तत्वों द्वारा किए गए ऐसे कदाचारों को मध्यप्रदेश सरकार द्वारा केन्द्रीय सरकार के ध्यान में लाया गया था, तथा उन्होंने ऐसे कदाचारों को रोकने के लिए अभ्युपाय करने का प्रस्ताव किया है । मध्य-प्रदेश सरकार द्वारा प्रस्तुत किए गए इस प्रस्ताव को राज्य सरकार द्वारा कार्यान्वयन किए जाने के लिए स्वीकृति दे दी गई थी ।

Report of Chief Ministers on setting up of Industries by Indians living abroad

4483. SHRI BALKRISHNA RAM-CHANDRA WASNIK : Will the Minister of INDUSTRY be pleased to state :

(a) whether some of the Chief Ministers of States during their visits to foreign countries requested persons of Indian origin living there to set up industries in India;

(b) whether he has received the reports in this regard from such of the Chief Ministers who visited foreign countries ;

(c) what has been the response of the persons of Indian origin living abroad in this regard; and

(d) what concessions are proposed to be given to these persons for setting up industries in India ?

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI): (a) to (d) . The Chief Minister of Haryana visited U.K. U.S.A., and Canada during August, 1981 and explained to the non-resident Indians there about the facilities available to them to set up industries in India. On return

he has made certain suggestions in this regard. Specific proposals when received would be considered on merits.

Appointment of Central Services Class I Officers as Deputy Secretaries.

4484. SHRI ANAND SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Central Establishment Board sometime in June, 1980 issued guidelines and directions that Central Services Class I Officers should not be considered for appointment as Deputy Secretary unless they are drawing a minimum of Rs. 1,400/- basic pay;

(b) whether by earlier orders Central Services Class I Officers were being appointed as Deputy Secretary on completion of 9 years and on parity with other Class I services ;

(c) whether this order has resulted in delaying the appointment of Central Services Class I Officers as Deputy Secretaries by 2 years or more from the earlier qualifying time; and

(d) what is the reason for this distinction and what Government propose to do about it ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATA SUBBAIAH) : (a) According to the eligibility criteria approved in June, 1980, those officers Groups 'A' Central Services who have completed 9 years of service in their parent cadre and are either in the grade of Rs. 1500—2000/- or are drawing a basic pay of Rs. 1400/- per month or more in the scale of Rs. 1100—1600 in their parent cadre, are considered for appointment to posts of Deputy Secretary or equivalent at the Centre on tenure deputation basis.

(b) Earlier the criterion in terms of length of service for determining the eligibility of Central Services Group 'A' Officers for appointment to posts of Deputy Secretary or equivalent at the Centre on tenure deputation basis was that they should have completed 9 years of service.

(c) The underlying idea behind the criterion of length of service and the minimum pay is to have a manageable list of eligible officers; a long list totally unrelated to the number of vacancies does not in any way help the officers in finding timely postings. It was also felt

that on appointment to a Secretariat post, an officer should not get an abnormal rise in his pay resulting in discontentment amongst comparatively senior officers. Revised criterion has helped in preparing the eligibility list within manageable proportions.

(d) There is no proposal under consideration to review the guidelines approved in June, 1980.

Promotion of Officers of BSF and CRPF to Deputy Inspector General.

4485. SHRI ZAINUL BASHER : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of officers belonging to the B S. F. who have been promoted to the rank of Deputy Inspector General and their year of service and allotment;

(b) the number of officers belonging to C. R. P. F. who have been promoted to the rank of Deputy Inspector General and their year of service and allotment; and

(c) the reasons of disparity, if any, between the cadres ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA) :

(a) Three officers of the Border Security Force have been promoted to the rank of DIG in the said force since May, 1981. They reckon their gazetted service from 1961, 1962 and 1963 respectively.

(b) Two officers of the C.R.P.F. had been promoted as D.I. G in 1975 and 1977 respectively. These officers reckon their Gazetted service from 1957 and 1958 respectively.

(c) Promotions in different organisations depend on various factors pertaining to the different cadres.

Liberalisation imports of raw materials

4486. SHRI MANPHOOL SINGH CHAUDHARY: Will the Minister of INDUSTRY be pleased to state:

(a) the industries reserved exclusively for development in the small scale sector,

(b) what measures have been taken to liberalise imports of raw materials and other facilities for the small scale sector; and

(c) what incentives are proposed to be given to the small scale sector with a view to help them to compete in markets?

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI): (a) The total number of items reserved for exclusive development in the small scale sector, as on date, is 843.

(b) The following special measures have been taken to liberalise import of raw materials and provide facilities for the small scale sector:—

- i) The liberalised import policy introduced since 1979-80 allows actual users to import certain categories of iron and steel items on OGL;
- ii) Items like PVC, Soda Ash, Caustic soda have also been put on OGL;
- iii) A provision has been made for import of non-ferrous scrap through State Small Industries Corporation and Export Houses on OGL basis for supply to actual users.
- iv) The limit of repeat licences (without production of consumption certificate) in case of small scale units has been raised from Rs. 50,000/— to Rs. 1 lakh.
- v) Small scale units set up in backward areas or by graduates/diploma holders in professional subjects or by ex-servicemen/persons belonging to Scheduled Castes/Scheduled Tribes will have a higher value initial licence as a new unit for import of raw materials and components i. e. for upto Rs. 5 lakhs instead of Rs. 3 lakh for other units.
- vi) "Loan Licensees" approved under the Drugs and Cosmetic Act have been treated as actual users in their own right to obtain facilities for import of raw materials.

(c) A number of incentives have already been provided to the Small Scale Sector to help them in marketing their products some of them are as indicated below:—

- i) A large number of items have been reserved for exclusive purchase from the small scale sector under the Central Government purchase programme.
- ii) A price preference upto a maximum of 15% is given to small scale units where they compete along with large scale units in the purchases made by Government.